

19 of the Coir Industry Act, 1953. [Placed in Library. See No. LT-2768/64].

(ii) Corrigendum to the Annual Report of the Rubber Board for the year 1961-62 laid on the Table on the 13th March, 1964. [Placed in Library. See No. LT-2769/64].

COTTON TEXTILES (CONTROL) AMENDMENT ORDER, AMENDMENTS TO KHADI AND VILLAGE INDUSTRIES COMMISSION RULES, AND

AUDIT REPORT ON ACCOUNTS OF CENTRAL SILK BOARD

The Minister of Industry (Shri Kanungo): I beg to lay on the Table—

(i) a copy of the Cotton Textiles (Control) Amendment Order, 1964, published in Notification No. S.O. 457 dated the 8th February, 1964, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2770/64].

(ii) a copy each of the following Rules under sub-section (3) of section 26 of the Khadi and Village Industries Commission Act, 1956:—

(a) The Khadi and Village Industries Commission (Amendment) Rules, 1964, published in Notification No. GSR. 125 dated the 17th January, 1964.

(b) The Khadi and Village Industries Commission (Second Amendment) Rules, 1964, published in Notification No. GSR. 1093 dated the 17th March, 1964. [Placed in Library. See No. LT-2770/64].

(iii) a copy of Audit Report on the accounts of the Central Silk Board for the year 1961-62. [Placed in Library. See No. LT-2772/64].

DRUGS (FIRST AMENDMENT) RULES

The Deputy Minister in the Ministry of Health (Dr. D. S. Raju): On behalf of Dr. Sushila Nayar, I beg to lay on the Table a copy of the Drugs

(First Amendment) Rules, 1963, published in Notification No. SO. 2092 dated the 27th July, 1963, under sub-section (3) of section 33 of the Drugs Act, 1940. [Placed in Library. See No. LT-2295/64].

COMMITTEE ON GOVERNMENT ASSURANCES

MINUTES OF SEVENTH SITTING

Shri Morarka (Jhunjhunu): I beg to lay on the Table the Minutes of the Seventh Sitting of the Committee on Government Assurances held during the current Session.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Railways (Amendment) Bill, 1964, which has been passed by the Rajya Sabha at its sitting held on the 21st April, 1964."

INDIAN RAILWAYS (AMENDMENT) BILL

LAI D ON THE TABLE AS PASSED BY RAJYA SABHA

Secretary: Sir, I lay on the Table of the House the Indian Railways (Amendment) Bill, 1964, as passed by Rajya Sabha on the 21st April, 1964.

PRESENTATION OF PETITION

श्री राम सेवक यादव (बाराबंकी) : अध्यक्ष महोदय, मैं जिम्ह अपराध (टार्ट) मे राज्य के उत्तरदायित्व के बारे में एक याचिका कर द्वारा हस्ताक्षरित एक याचिका पेश करता हूँ ।

RESIGNATION OF MEMBER

(SHRI LAL SHYAMSHAH)

Mr. Speaker: I have to inform the House that Shri Lal Shyamshah, an

[Mr. Speaker]

elected Member of Lok Sabha from Chanda constituency, has resigned his seat in Lok Sabha with effect from the 24th April, 1964.

INDIAN COINAGE (AMENDMENT) BILL*

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): On behalf of Shri T. T. Krishnamachari, I beg to move for leave to introduce a Bill further to amend the Indian Coinage Act, 1905.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Coinage Act, 1905."

The motion was adopted.

Shrimati Tarkeshwari Sinha: I introduce the Bill.

12.03 hrs.

CONSTITUTION (EIGHTEENTH) AMENDMENT BILL*

Mr. Speaker: Now, Shri A. K. Sen may move for leave to introduce his Bill.

Shri Surendranath Dwivedy (Kendrapara): Before the hon. Minister is called upon to move for leave for the introduction of his Bill, I have to make a submission to you.

As you know, this is a very controversial Bill about which we have already . . .

Mr. Speaker: That will be seen after the hon. Minister has moved for leave.

Shri Surendranath Dwivedy: I am only making a submission before that, about which all of us had written to the hon. Prime Minister also, namely that it would be better if this Bill

was not introduced now, because at the introduction stage, we have a convention in this House that ordinarily we do not oppose the introduction of Bills.

Mr. Speaker: I have received notices from some hon. Members that they want to oppose the introduction.

Shri Surendranath Dwivedy: We shall have to oppose it if it is sought to be introduced. I am only submitting even at this last moment, that the hon. Minister may choose not to introduce the Bill.

Mr. Speaker: That is not for me to say.

The Minister of Law (Shri A. K. Sen): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Speaker: Motion moved:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

Shri N. C. Chatterjee (Burdwan): I want to oppose this.

Mr. Speaker: I have received intimation from Shri H. N. Mukerjee, Shri S. M. Banerjee, and Shri N. C. Chatterjee.

Shri Ranga (Chittoor): We all oppose this Bill.

Shri Kapur Singh (Ludhiana): We oppose this.

Shri Surendranath Dwivedy: We oppose this.

Mr. Speaker: I have received intimations from those hon. Members. I can only allow one Member to speak. If the hon. Members concerned could agree among themselves as to who should speak, that would be better.

Shri S. M. Banerjee (Kanpur): Last time, in the case of the Preventive

* Published in the Gazette of India extraordinary Part II, Section 2, dated 24-4-1964.